

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati.

To, The Registrar
Gauhati High Court
Itanagar Permanent Bench
Naharlagun

Dated Guwahati, the _____ September, 2022.

Sub:- **Permission to avail HTC**

Ref :- letter No. HC(IB)-VIG/01/2022 dated 28.09.2022

Sir,

With reference to the subject cited above, I am directed to inform you that Shri Lobsang Tenzin, District & Sessions Judge, Lohit District, Tezu, Arunachal Pradesh, has been accorded permission to avail the benefit of LTC for the block period 2018-2021 (by way of carry forward) w.e.f. 03.10.2022 to 16.10.2022 along with his spouse Smti Tashi Tsom, son Mst. Tenzin Gendoon and daughter Miss Tenzin Yangkyi to visit Mumbai via Bengaluru from Dibrugarh by the shortest possible route, as per existing Rules. Further he has been granted Earned Leave w.e.f. 10.10.2022 to 14.10.2022.

Shri Tenzin may be informed accordingly.

Yours faithfully,

self

REGISTRAR (VIGILANCE)

Memo NO.HC.VII-03/2022/8718-8720_____ /A, dated 30/9/22

Copy to:

1. The Principal Accountant General (A&E), Itanagar, Arunachal Pradesh, for information.
2. Shri Lobsang Tenzin, District & Sessions Judge, Lohit District, Tezu, Arunachal Pradesh, for information.
3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

Signature
REGISTRAR (VIGILANCE)